

**JOINT COMMITTEE REPORT**  
**IN THE MATTER OF**  
**ORIGINAL APPLICATION NO. 66/2022(WZ)**  
**(SHRIRAJ PILLAI Vs CHIEF OFFICER OF AMBERNATH MUNICIPAL**  
**COUNCIL & ORS)**  
**IN COMPLIANCE WITH ORDER OF HON'BLE NGT (WZ),**  
**PUNE DATED 7.7.2022 REGARDING UNSCIENTIFIC**  
**DUMPING OF MSW ON S. NO. 132, CHIKHLOLI, TALUKA**  
**AMBERNATH, DISTRICT THANE**

**BEFORE SUBMISSION TO**  
**HON'BLE NATIONAL GREEN TRIBUNAL,**  
**WESTERN ZONE BENCH, PUNE**  
**AUGUST 2022**

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**JOINT COMMITTEE REPORTIN THE MATTER OF ORIGINAL APPLICATION NO. 66/2022(WZ)(SHRIRAJ PILLAI Vs CHIEF OFFICER OF AMBERNATH MUNICIPAL COUNCIL & ORS)IN COMPLIANCE WITH ORDER OF HON'BLE NGT, PRINCIPAL BENCH, NEW DELHI DATED 7.7.2022 REGARDING UNSCIENTIFIC DUMPING OF MSW ON S. NO. 132, CHIKHLOLI, TALUKA AMBERNATH, DISTRICT THANE**

**01.0 BACKGROUND:**

An Original Application has been filed before Hon'ble National Green Tribunal (NGT) (Titled Shriraj Pillai Vs Chief Officer of Ambernath Municipal Council & Ors) against dumping of solid waste in Survey No.132 situated at Mauje Chikhlooli, Ambernath, District-Thane, which is being used as a facility for processing, recycling, treatment, and disposal of Solid Waste under the authorization issued by the Maharashtra Pollution Control Board (MPCB) vide order dated 28.12.2017. Further, it is urged that Applicant is resident of the place adjoining to the said Survey No.132, where the solid waste is being dumped in huge quantities in violation of the Solid Waste Management Rules, 2016, because the provision of buffer zone of 200-250 meters from the boundary of the said survey number has not been provided.

Hon'ble NGT passed an order on 07.07.2022 in this matter. The copy of the order is attached as **Annexure-I**. The relevant directions of the Hon'ble NGT are reproduced as below-

- “6. *The Applicant is also directed to take necessary steps for service to the respondents by both ways and also on available email.*
7. *Respondents are directed to submit their reply affidavits within six weeks.*
8. *We deem it just and proper to call a report on the matter in issue in the present application, from a Joint Committee consisting of:-*
  - (i) A Representative of Maharashtra Pollution Control Board;*
  - (ii) A Representative of the Central Pollution Control Board, and*
  - (iii) The District Collector, Ambernath.*
9. *The Committee shall inform the date of inspection to the Applicant so that the Applicant may accompany them during the inspection of Survey No.132. The Committee is directed to visit the place and submit a factual and Action Taken Report within four weeks. The Maharashtra Pollution Control Board will be the nodal agency for coordination and logistic support.*
10. *The report in the matter be filed by the Committee by e-mail at [ngtpune@gov.in](mailto:ngtpune@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.”*

## 02.0 SITE VISIT OF THE COMMITTEE-

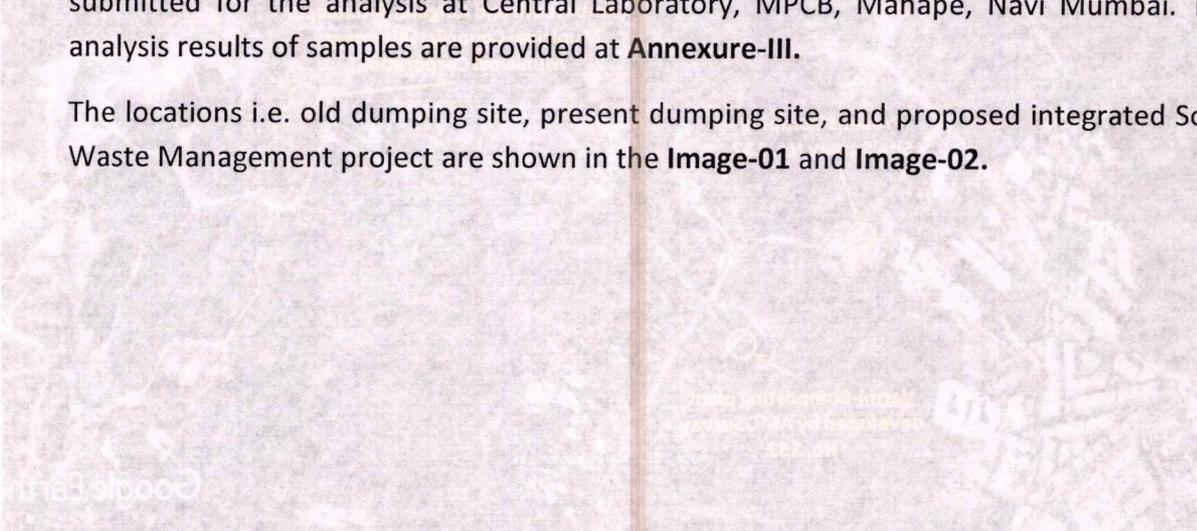
In compliance with the aforesaid order dated 07.07.2022, the site visit at Solid Waste Dumping Site at Survey No. 132, Village Chikhholi, Taluka-Ambernath, District-Thane and nearby area was carried on 26.07.2022 by following committee members-

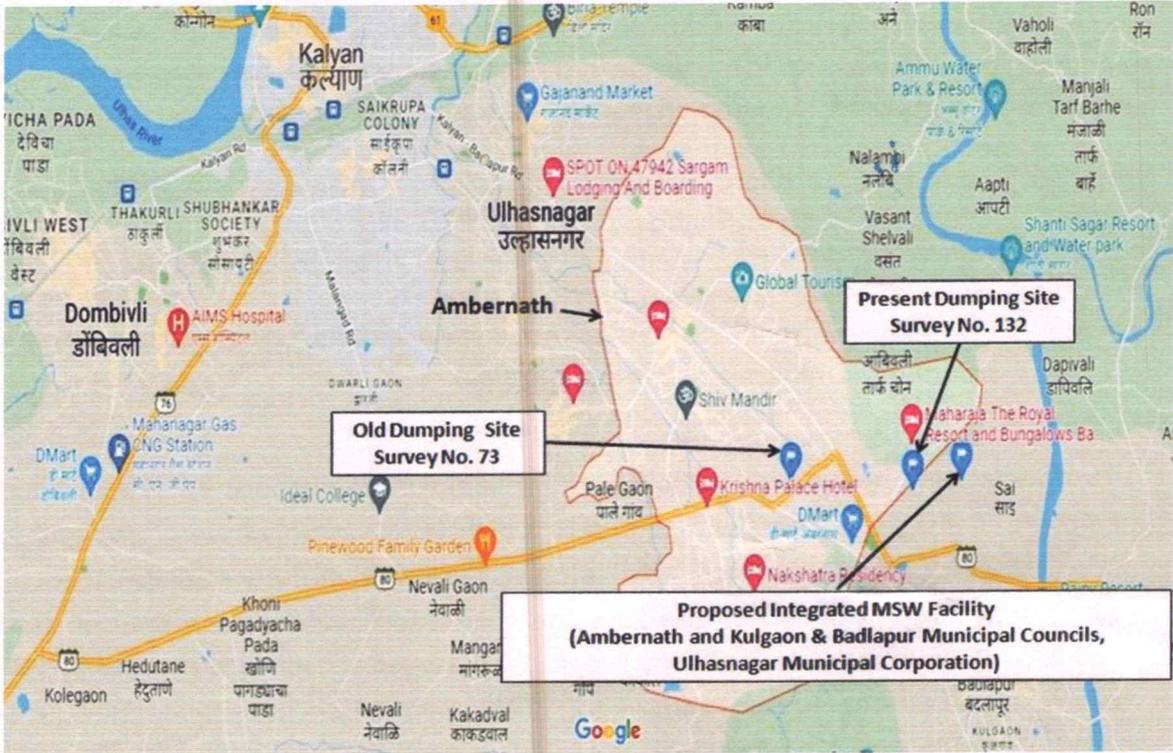
- (i) Shri Jayraj Karbhari, Sub-Divisional Officer – Ulhasnagar, Representative of District Magistrate, Thane
- (ii) Shri Pratik Bharne, Scientist 'E', Central Pollution Control Board (CPCB), Regional Directorate, Pune
- (iii) Shri Babasaheb Kukade, Regional Officer, Maharashtra Pollution Control Board (MPCB)Kalyan

The officials of Ambernath Municipal Council including Administrator- Dr Prashant Rasal, nearby residents of the Site, villagers from Chikhholi & Jambhul were also gathered during the visit of the Committee. Advocate Shri Akshay Shah of the Applicant- Shri Pillai was present during the visit to the Site. The committee also visited proposed site for Integrated Solid Waste Management Project at Survey No. 188, Village Valavli, Taluka Ambernath, Dist. Thane for Ambernath, Kulgaon-Badlapur Municipal Councils and Ulhasnagar Municipal Corporation. The photographs taken during the site visit are provided at **Annexure-II**.

Samples of the leachate (01), accumulated water (02) and water flowing in the drains (02) due to rainy season which was being contaminated with leachate from dumping site, were collected with the help of Staff/Officials of MPCB, RO, Kalyan. The samples were submitted for the analysis at Central Laboratory, MPCB, Mahape, Navi Mumbai. The analysis results of samples are provided at **Annexure-III**.

The locations i.e. old dumping site, present dumping site, and proposed integrated Solid Waste Management project are shown in the **Image-01** and **Image-02**.





**Image-01: Location of Old Dumping Site, Present Dumping Site and Proposed Integrated MSW Facility**



**Image-02: Present Dumping Site and Proposed Integrated MSW Facility at Survey No. 188, Village Valavli, Tal. Ambernath, Dist. Thane for Ambernath, Kulgaon-Badlapur Municipal Council and Ulhasnagar Municipal Corporation**

### 03.0 OBSERVATIONS & FINDINGS-

- 03.1 Ambernath Municipal Council (AMC) is located in Thane District. As per 2011 census, total population was 2,53,475 whereas present population is about 3,25,000.
- 03.2 AMC was earlier dumping solid waste at Survey No. 73, Village–Morivali, Taluka Ambernath.
- 03.3 AMC is presently dumping Solid Waste at Survey No. 132, Village Chikhholi, Near Sarvoday Nagar, Taluka Ambernath which comes in Ambernath Municipal Council area for which the present Application is filed. The land 13.58 hectares at aforesaid this Survey No. was handed over by the Collector, Thane to AMC for MSW management/public Utilities vide letter dated 13.12.2001. The copy of letter dated 13.12.2001 from the Collector, Thane to AMC is given at **Annexure-IV**.
- 03.4 AMC had obtained Authorization for setting up and operation of MSW processing facility (Vermi composting and Material Recovery Facility) vide authorization dated 12/09/2002. Only Vermicomposting facility was developed at this location in 2004 and operated up to 2006 and there was no MRF developed at this Site. However, due to local hindrances and resistance, it is informed that MSW project after 2006 was discontinued due to resistance from local residents/villagers.
- 03.5 As the MSW project at Survey No. 132 Village Chikhhaloli after 2006 was discontinued due to resistance from local residents/villagers. AMC started dumping of MSW at Survey No. 73, Village Morivali, Tal. Ambernath, Dist. Thane which continued till August-2021. The said dumping of Solid Waste at this Survey No. 73 was restricted by the Hon'ble building committee held under the Chairmanship of Justice A.A. Sayed and in the presence of Hon'ble Justice S.S. Shinde, Hon'ble Justice K.K. Tated, Hon'ble Smt Justice Mohite-Dere, Hon'ble Justice M.S. Karnik and Hon'ble Justice R. I. Chagla of Hon'ble High Court of Bombay by issuing order dtd. 05/08/2021 due to nearby proposed Court Building.
- 03.6 Thereafter, as a temporary arrangement AMC once again started dumping of Solid Waste at Survey No. 132, Village Chikhholi, Tal. Ambernath, Dist. Thane from 11/08/2021 i.e. almost a year back. Though, AMC has obtained Authorisation dated 28.12.2017 (**Annexure-V**) to set up and operate waste processing/recycling/treatment/disposal facility at this Survey No. 132, village Chikhhaloli and the same was valid up to 31.12.2021, Solid waste processing/recycling/treatment/disposal facility are not developed at this site and solid waste dumping started on open ground at one corner near the residential building. The distance from nearest Building is about 20 meters whereas MIDC road is about 100 meters. During the visit, it was observed that the dumping of SW is very adjacent to residential buildings with foul smell was experienced in and around said MSW dumping site.

- 03.7 As informed by AMC vide letter dated 03.08.2022, Out of 13.58 Hectares, around 1.5 Hectares land is in use. Quantity of MSW at site is about 25000 CuM. The waste dumped daily (133 TPD) at the landfill site is capped with a layer of soil excavated from adjoining hill after regular interval along with Disinfectant spraying on waste is done regularly. The copy of the AMC letter dated 03.08.2022 is given at **Annexure-VI**.

Solid waste generation is about 158 TPD out of which about 72 TPD is wet waste and 86 TPD is dry waste. AMC has claimed that about 158 TPD is collected through 56 Numbers of Garbage Vehicles (*Ghantagadis*) and one transfer station near Circus ground which is about 8 km from present dumping site. About 133 TPD solid waste is dumped at present dumping site waste and 33 TPD plastic waste is segregated and 10 TPD is used for composting at Decentralised Composting facilities.

- 03.8 Various complaints were made by local residents regarding illegal dumping of Solid waste at the said site without maintaining buffer zone from residential buildings and thereby causing nuisance of smell, houseflies and mosquitoes. Nearby residents during the visit also expressed their strong concern of foul smell, houseflies, and arising health issues thereby.
- 03.9 During the visit flow of leachate was observed from the dumping site which is further meeting to local nalla/drain. There was no proper leachate collection arrangement and transfer of leachate to STP for the treatment, and which was not even envisaged by AMC due to heavy rains in the area. Latter, the work of construction of concrete gutters around the dumping site is taken by AMC and now, it is informed though letter dated 03.08.20222 (Annexure-VI) that generated leachate is collected with the help of a suction vehicle and transported to the Sewage Treatment Plant (Chikhloli-STP). Analysis results of leachate sample shows TDS: 12748 mg/l, BOD: 3500 mg/l and COD: 22400 mg/l (please, refer **Annexure-III** for analysis results).
- 03.10 The committee also inspected surrounding area of present dumping site at Survey No.132 and noted that leachate is getting mixed with water which is flowing in nearby Nallah/drain, due to rainy season, which is ultimately meeting with Ulhas River. The analysis results of the samples taken from drain/nallah and stagnant/accumulated water shows contamination due to leachate (please, refer **Annexure-III** for analysis results). It is claimed by the farmers gathered during the committee visit that the contaminated water due to leachate was damaging their agriculture land which need to be ascertained by Agriculture Department.
- 03.11 The committee also visited previous facility of vermi composting developed by AMC at Survey No. 132, Village Chikhloli, Tal. Ambernath, Dist. Thane which was developed in 2004, and presently was not in operation. It was informed that the same was not in operation due to resistance of local residents/villagers since 2006

03.12 Further, AMC informed that Integrated Solid Waste Management Project for Ambernath Municipal Council, Kulgaon- Badlapur Municipal Council and Ulhasnagar Municipal Corporation is proposed at Survey No. 188, Village Valavli, Tal. Ambernath, Dist. Thane (please, refer Image-01 & 02). The proposed site for the aforesaid Integrated Solid Waste Management Project shall be developed where the existing MSW dumping site of Kulgaon-Badlapur Municipal Council is in operation. The land of the proposed Integrated MSW processing facility is in the possession of Kulgaon-Badlapur Municipal Council. For this combined project, about 5.00 hectares (7.80 Acres) of land is required out of 9.50 hectares (23.80 Acres) of available land at Survey no. 188, Village Valivali. This facility will consists of compost plant, Material Recovery Facility, Scientific Landfills etc with capacity 600 TPD with total cost Rs. 148.67 Cr.

Preparation and execution of joint solid waste management project M/s. Tandon Urban Solutions Pvt. Ltd. Mumbai has been appointed as Project Management and Consultant. The project is technically vetted by I.I.T. Mumbai. The estimated cost of the proposed project is Rs. 116.71 crores and the project is submitted to the Mumbai Metropolitan Region Development Authority (MMRDA) for technical approval and funding. As per directives of MMRDA now Ulhasnagar Municipal Corporation is also included in this cluster project. Costing is Rs. 148.67 Crore which is being submitted to MMRDA for its approval and finance.

It is further informed by AMC that the new integrated facility to be developed at Survey No. 188 requires about 1.5 years. Further, the disposal site of Mauje Chikloli survey no. 132 will be permanently closed and Bio mining work will be carried out at this site.

#### 04.0 ACTION TAKEN BY MPCB

- 04.1 MPCB issued Directions dated 28.07.2021 (**Annexure-VII**) for non-compliance of Hon'ble NGT Order dated 02.07.2020 in OA No. 606 of 2018 in the matter of compliance of Municipal Solid Waste Management Rules, 2016 and other environmental issues and directed to pay final compensation at the rate of Rs. 1 Lakh per month from 01.04.2020 till compliances towards Solid Waste Management Rules, 2016 and compensation at the rate of Rs. 1 Lakh per month from April 2021 till compliance towards the non-compliance of Legacy Waste Management for not completing bioremediation work of legacy waste before 07.04.2022.
- 04.2 Further, MPCB issued proposed directions dated 12/01/2022 (**Annexure-VIII**) u/s 33A of the Water (Prevention & Control Pollution) Act, 1974 and/or u/s 31A of Air (Prevention & Control Pollution) Act, 1981 to Ambernath Municipal Council vide letter for violation of Solid Waste Management Rule, 2016 and failure to provide scientific treatment at dumping site based on the visit of MPCB officials on 23.12.2021. Subsequently, personal hearing was extended on 01/02/2022.

Further, MPCB issued interim directions on 29/07/2022 (**Annexure-IX**) u/s 33A of the Water (Prevention & Control Pollution) Act, 1974 and/or u/s 31A of Air (Prevention & Control Pollution) Act, 1981-

- For obtaining authorization under MSW Rules, 2016,
- To provide and maintain buffer zone as per MSW Rules, 2016,
- to provide adequate leachate collection system,
- to undertake adequate measures
- to control foul smell generating from MSW,
- to provide fencing/ compound wall around the compound site,
- not to dump MSW unscientifically,
- to provide mechanism for collections of segregated waste to achieve 100% segregation at source,
- to restrict open burning of MSW within Municipal Council of Ambernath,
- to explore alternate site for scientific collection, treatment, disposal of MSW,
- to furnish Bank Guarantee of Rs. 10 Lakh and brought to noticed that AMC has neither furnished environmental compensation of Rs. 1 Lakh per month from 01.04.2020 till compliances of SWM Rules, 2016 and nor furnished compensation at the rate of Rs. 1 Lakh per month from April 2021 till compliances towards non-compliances of legacy waste management for not completing bioremediation work of legacy waste.

## 05.0 CONCLUSIONS-

05.1 AMC has provided temporary arrangement for dumping the solid waste at Survey No.132, Near Sarvodaya Nagar, Village Chikhaloli Taluka Ambernath which comes under Ambernath Municipal Council Area where there is no processing/recycling and disposal facility though obtained Authorisation dated 28.12.2017 to set up and operate waste processing/recycling/treatment/disposal facility and solid waste dumping started on open ground at one corner near the residential building. This is the violation of SWM Rules 2016. The distance from nearest Building is about 20 meters whereas MIDC road is about 100 meters. During the visit, it was observed that the dumping of Solid Waste is very adjacent to residential buildings where foul smell was experienced in and around said MSW dumping site.

05.2 The 13.58 hectares of land of the aforesaid Survey No. 132 is handed over by the Collector Thane to AMC vide letter dated 13.12.2001 for MSW Management/Public utilities. Accordingly, AMC obtained Authorization for setting up and operation of MSW processing facility (Vermi composting and Material Recovery Facility) vide authorization dtd. 12/09/2002. AMC developed Vermi-composting facility. However, due to local hindrances and resistance, AMC could not continue this MSW project after 2006 where only Vermi composting facility was developed.

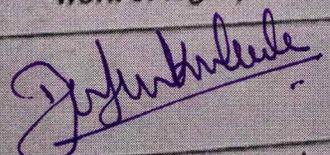
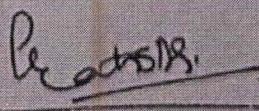
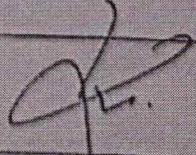
Thereafter, AMC again started dumping of Solid Waste at Survey No. 73, Village Morivali, Tal. Ambernath where AMC was dumping its waste prior to getting land i.e. Survey No. 132. The dumping of solid waste was continued till August-2021. The said dumping of MSW at this Survey No. 73, Village Morivali was stopped due to order of Hon'ble Building Committee of Hon'ble High Court of Bombay by issuing order dtd. 05/08/2021. AMC once again started dumping of MSW using 1.5 hectares land out of 13.58 hectares at Survey No. 132, Village Chikhaloli from 11/08/2021.

05.3 There was no proper leachate collection arrangement and transfer to nearby STP from the dumping site and therefore due to rainy season, leachate was found flowing to nearby drain/ Nallah and accumulated in the area, contaminating the same. Latter, AMC informed that leachate is being collected and transferred to STP for treatment.

- 05.4 Integrated Solid Waste Management Project for solid waste from Ambernath Municipal Council, Kulgaon-Badlapur Municipal Council and Ulhasnagar Municipal Corporation is planned at Survey No. 188, Village Valavali, Taluka Ambernath, Dist. Thane. For this combined project, about 5.00 hectares of land is required out of 9.50 hectares of available land at Survey no. 188, Village Valivali. This facility will consists of compost plant, Material Recovery Facility, Scientific Landfills etc with capacity 600 TPD with total cost Rs. 148.67 Cr. Preparation and execution of joint solid waste management project M/s Tandon Urban Solutions Pvt. Ltd. Mumbai has been appointed as Project Management and Consultant. The project is technically vetted by I.I.T., Mumbai. The estimated cost of the proposed project is Rs. 116.71 crores and the project is submitted to the MMRDA for technical approval and funding.
- 05.5 As informed by AMC, the aforesaid integrated project requires about 1.5 years. Further, the present disposal site at Srvey no. 132 Village Chikhloli will be permanently closed and Bio mining work will be carried out at this site.

## 06.0 RECOMMENDATIONS-8

- 06.1 AMC shall stop dumping of solid waste at present dumping site i.e near to residential buildings.
- 06.2 AMC shall be directed to explore the possibility of other nearby Solid Waste processing and Disposal facility for the processing and disposal of Solid Waste generated from the AMC area till the commissioning of Integrated Solid Waste Management Project at Survey No. 188, Village Valivale.
- 06.3 The permissions/work related to Integrated Solid Waste Management Project shall be expedited so as to commission the project at the earliest.
- 06.4 Amended Guidelines on the Provision of Buffer Zone around Waste Processing and Disposal Facilities (March 2019) issued by CPCB shall be followed while developing Integrated Solid Waste Management Project at Survey No. 188, Village Valivale.
- 06.5 Precautions shall be taken by AMC to prevent the entry of leachate in to natural drain/Nallah and ensure transfer of the same to STP.
- 06.6 AMC shall spray enzymes based culture on regular basis for prevention of odour and should take measures to prevent fire.
- 06.7 MPCB shall recover Environmental Compensation due to non-compliance of provisions under SWM Rules 2016 as per MPCB direction dated 28.07.2021 (Annexure-VII) for non-compliance of Hon'ble NGT Order dated 02.07.2020 in OA No. 606 of 2018 in the matter of compliance of Municipal Solid Waste Management Rules, 2016 and other environmental issues and directed to pay final compensation at the rate of Rs. 1 Lakh per month from 01.04.2020 till compliances towards Solid Waste Management Rules, 2016 and compensation at the rate of Rs. 1 Lakh per month from April 2021 till compliance towards the non-compliance of Legacy Waste Management for not completing bioremediation work of legacy waste before 07.04.2022.

		
Shri Babasaheb Kukade Regional Officer, MPCB, Kalyan,	Shri Pratik Bharné Scientist 'E', CPCB, RD, Pune	Shri Jairaj Karbhari, SDO-Ulhasnagar, Representative of District Magistrate, Thane

Item No.03

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE**

Original Application No.66/2022 (WZ)

Shriraj Madhusoodanan Pillai

Applicant(s)

Versus

Chief Officer of Abernath Municipal Corporation &amp; Ors...

Respondent(s)

Date of hearing: 07.07.2022.

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER  
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Applicant(s): Mr. Akshay Shah, Advocate for Applicant.

**ORDER**

1. The matter pertains to the dumping of solid waste in Survey No.132 situated at Mauje Chikhlohi, Ambarnath, District Thane, which is being used as a facility for processing, recycling, treatment, and disposal of Solid Waste under the authorization issued by the Maharashtra Pollution Control Board (MPCB) vide order dated 28.12.2017.
2. Learned Counsel for the Applicant urges that he is resident of the place adjoining to the said Survey No.132, where the Solid Waste is being dumped in huge quantities in violation of the Solid Waste Management Rules, 2016, because the provision of buffer zone of 200-250 meters from the boundary of the said survey number has not been provided. This has made the life of the Applicant as well as the residents of nearby places difficult because of huge pollution.
3. A substantial question relating to the environment has been raised by the Applicant.
4. Issue notice to the Respondents. Returnable within four weeks.
5. The Applicant is directed to provide a copy of the Application and relevant documents to the Respondents within a week.

6. The Applicant is also directed to take necessary steps for service to the respondents by both ways and also on available email.
7. Respondents are directed to submit their reply affidavits within six weeks.
8. We deem it just and proper to call a report on the matter in issue in the present application, from a Joint Committee consisting of:-
- (i) A Representative of Maharashtra Pollution Control Board;
  - (ii) A Representative of the Central Pollution Control Board, and
  - (iii) The District Collector, Ambarnath.
9. The Committee shall inform the date of inspection to the Applicant so that the Applicant may accompany them during the inspection of Survey No.132. The Committee is directed to visit the place and submit a factual and Action Taken Report within four weeks. The Maharashtra Pollution Control Board will be the nodal agency for coordination and logistic support.
10. The report in the matter be filed by the Committee by e-mail at ngt-pune@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.
11. The Applicant is directed to supply the required documents and a copy of the application to the members of the Committee within a week.

Put up with the report on 16.08.2022.

Dinesh Kumar Singh, JM

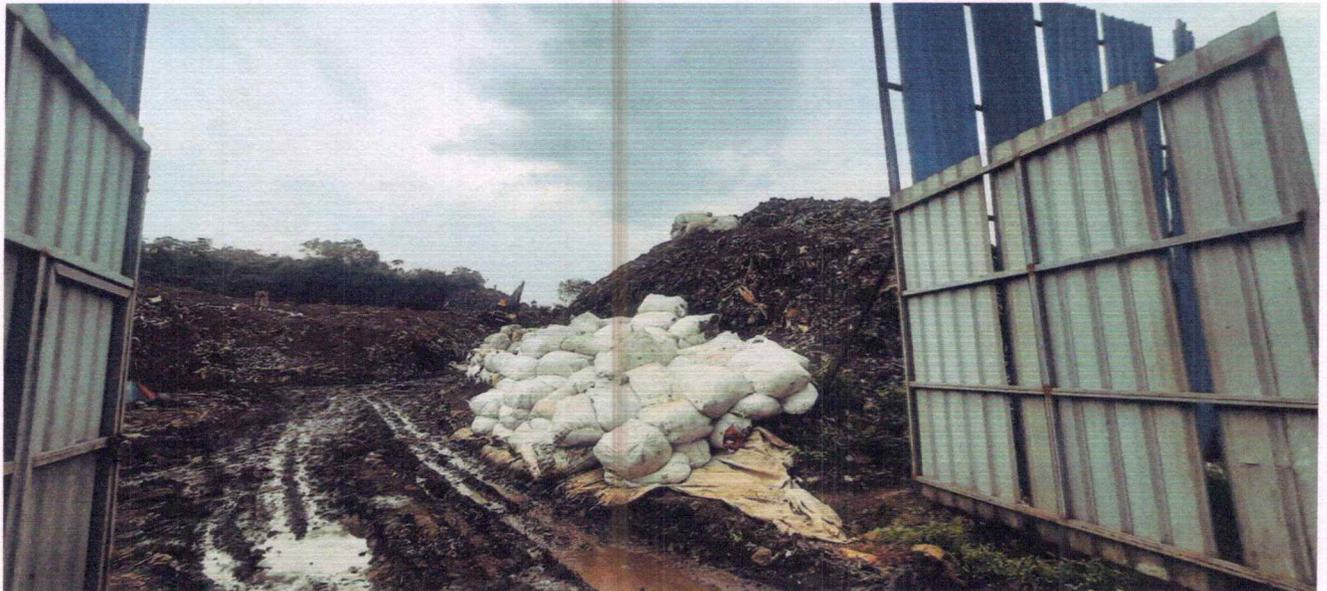
Dr. Vijay Kulkarni, EM

July 07, 2022.  
Appeal No.56/2022(WZ) HK

**Photographs of MSW dumping site and surrounding area**



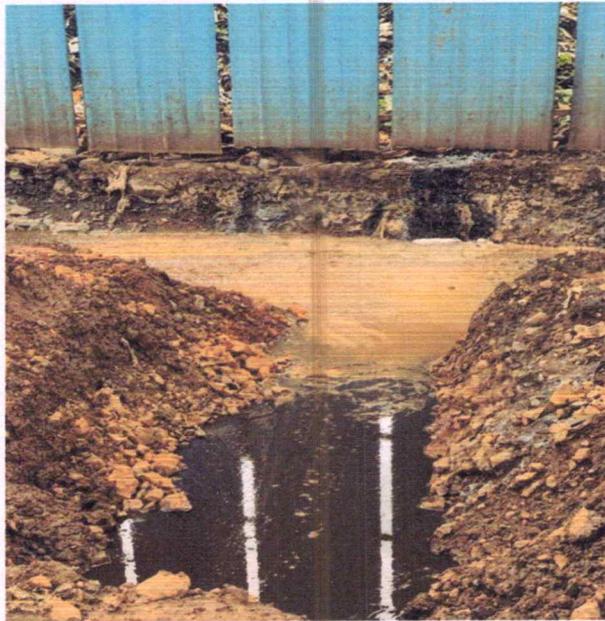
**Entry gate of MSW dump site at S. No. 132, Village Chikhloli, Tal. Ambernath, Dist. Thane**



**MSW dump site at S. No. 132, Village Chikhloli, Tal. Ambernath, Dist. Thane**



**MSW dump site at S. No. 132, Village Chikhlohi, Tal. Ambernath, Dist. Thane**



**Leachate Flowing fromMSW dump site at S. No. 132, Village Chikhlohi, Tal. Ambernath, Dist.Thane**



**Leachate Flowing from MSW dump site at S. No. 132, Village Chikhlori, Tal. Ambernath, Dist.Thane**



**Leachate overflowing from chamber - MSW dump site at S. No. 132, Village Chikhlori, Tal. Ambernath, Dist.Thane**



**Leachate is accumulated along with water behind Ekdant Chwal**



**Water contaminated with leachate flowing in Natural drain/Nalla**



**Natural Nallah/drain flowing crossing Ambernath-Jambhul Road**



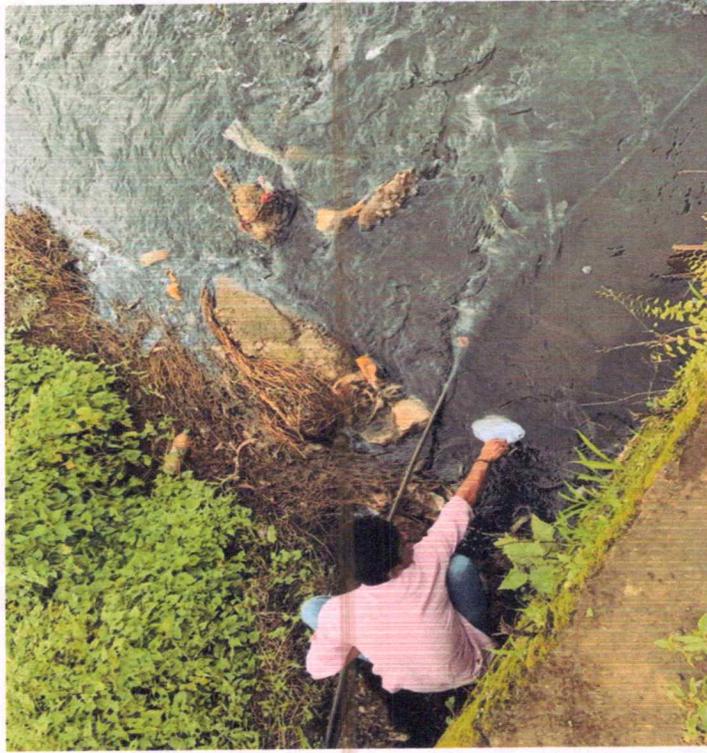
**Grab sampling of leachate generated from MSW dump site at S. No. 132, Village Chikhloli, Tal. Ambernath, Dist.Thane**



**Grab sampling of drain/nalla flowing near Ambernath-ambhul Road**



**Grab sampling of accumulated water near Bhoir Farm**



**Grab sampling of nalla crossing Ambernath-Jambhul Road**

## Analysis Results of Sampling carried out on 26.07.2022

Sr. No.	Sampling Location	Parameters												
		pH	TDS	SS	BOD	Chloride	COD	Cyanide	Fluoride	Sulphate	Potassium	Sodium	Oil & Grease	Phenol
1	Leachate from MSW Dumping Site at Survey No. 132	6.5	12748	632	3500	2166.17	22400	0.02	6.9	-	994.7	1044	15.6	0.08
2	Drain/Nallah Flowing Near Ambernath-Jambhul Road near MSW dumping site at S. No. 132	7.0	1869	118	220	197.31	864	0.02	0.9	18.23	59.14	115.66	0.6	0.17
3	Accumulated/Stagnant Water at Bhoir Farm on Ambernath-Jambhul Road	7.1	138	12	5	13.30	20	BDL	BDL	9.21	0.59	10.08	BDL	0.06
4	Drain/Nalla Crossing Ambernath-Jambhul Road	7.2	234	12	12	28.31	48	BDL	BDL	7.03	5.92	16.62	BDL	0.03
5	Accumulated/Stagnant Water contaminated with leachate near Ekdant chawl	6.9	4368	580	1500	467.55	5880	0.04	0.97	16.44	153.15	255.70	10.8	0.22

Note-

-Grab sampling date 26.07.2022; All parameters are in mg/l except for pH

- Samples are analysed at Central Laboratory, MPCB Mahape, Navi Mumbai

आयुक्त नं. :-

95/92/2009

पावती नं. :-

5039

संबंधित सा.

07/12/2009

लिपिक

जिल्हाधिकारी

क्र.महसूल/क-9/टे-98/एलबीपी/कावि (६०)

जिल्हाधिकारी कार्यालय ठाणे

दिनांक :- १३/१२/२००९

वाचले

- मुख्याधिकारी अंबरनाथ नगर परिषद यांचे पत्र अ.न.ना. नरवी/९८/९९/९९० दि. ७/१०/९८
- तहसिलदार अंबरनाथ यांचा चौकशी अहवाल क्र. जमिनबाब/क्र-९/टे-९/वशी-४५३/२००० दिनांक. २९/३/२०००

आदेश

मुख्याधिकारी अंबरनाथ नगर परिषद यांनी घन कच-यासाठी (डंपिंग ग्राऊंड) मौजे चिखलोली ता. अंबरनाथ येथील स.नं. १३२ क्षेत्र १३५८० हेक्टर ही जमिनी मिळावी म्हणून दि.७/१०/९८ रोजी विनंती केलेली आहे. प्रस्तुत प्रस्तावाच्या अनुषंगाने तहसिलदार अंबरनाथ यांनी त्याचकडील पत्र क्र.जमिनबाब/क्र.९/टे-९/वशी-४५३/२००० दि.२९/३/२००० अन्वये अहवाल सादर केला आहे.

अंबरनाथ नगर परिषदेला घन कच-याकरिता डंपिंग ग्राऊंड सागणी केलेली उपरोक्त सरकारी जमिनी सार्वजनिक सुविधाकरिता घेऊन त्याचकड वर्ग करणे आवश्यक असल्याची आमची धारणा झालेली आहे. त्यानुसार मी आय.यस.चहल जिल्हाधिकारी ठाणे मौजे चिखलोली ता. अंबरनाथ येथील स.नं. १३२ क्षेत्र १३५८० हेक्टर ही जमीन नगर परिषदेला झालेली अटी व शर्तीनुसार आगावू ताबा देणेस आदेश देत आहे.

- प्रस्तावित मौजे चिखलोली येथील स.नं. १३२ ही जागा अंबरनाथ शहराची महाराष्ट्र प्रादेशिक व नगर रचना अधिनियम १९६६ चे कलम २६ अन्वये मुंबई महानगर प्रदेश विकास प्राधिकरण यांनी प्रारंभ प्रसिध्द विकास योजनेत आरक्षण क्र. ८६ सार्वजनिक सुखसुविधा या आरक्षणा खालील अंतर्भूत होत असून त्यात पब्लीक कन्व्हीनिअन्स म्हणून कचरा डंपिंग हा वापर अनुज्ञेय असल्याचे सहाय्यक संचालक नगर रचना ठाणे यांनी त्यांचे कडील पत्र क्र. अनप/मौ चिखलोली/कचरा डंपिंग/ससं ठाणे/१९६९ दि.२२/१०/२००९ अन्वये अभिप्राय दिले आहेत. त्यानुसार सदरहू जागा शासन निर्णय महसूल व वन विभागा कडील परिपत्रक क्र.एलएनडी/१०८३/२७०२/सी आर १९०९/ज-५ दि.४/२/१९८३ तसेच ना आयुक्त, क्रोक्ण विभाग यांचे कडील परिपत्रक क्र. आरबी/डेस्क-२/एलएनडी/१/परिपत्रक-१०/८८ दि.२९/११/९८ नुसार विकास आराखड्यात पब्लीक कन्व्हीनिअन्स साठी राखीव ठेवलेली जागा महसूल मुक्त किमतीने विनामुल्य शासनाचे कार्यालय मंजुरीस अधिन राहून व शासनाचे कार्यालय मंजुरीस आदेशा मधील अटी व शर्ती पूर्तता करणे कर्मकारक असल्याबाबतचे नगरपालिकेकडून हमीपत्र घेण्याच्या शर्तीवर देण्यात येत आहे.
- वर्ग करण्यात आलेली जमीन क्रोक्णच्याही प्रयोजनार्थ अन्वये खाजगी व्यक्तीस/सरकारी विभागास कार्यालयास शासनाचे मुंबई परवानगीशिवाय हस्तान्तरण अथवा विक्री करता येणार नाही.
- वर्ग करण्यात आलेल्या जमिनीचा ताबा घेतल्यानंतर जागेची अतिक्रमणदारांपसून संरक्षण करून जागेवर अतिक्रमण होऊ न देणेची व्यवहारी नगर परिषद यांचेवर राहिल.

४. शासनाने जागा मंजुरीबाबतचा प्रस्ताव अमान्य केल्यास जागेचा ताबा सुरळीतपणे देणेची जबाबदारी नगर परिषद यांचेवर राहिल व संबंधितया शासनाने आदेश नगर परिषद यांचेवर बंधनकारक राहिल
५. वर्ग करण्यांत आलेली जमीन नगर परिषदेस आवश्यक असलेल्या कालावधीपर्यंत राहिल आवश्यकता संनताच ती महसूल विभागाकडे परत देणे त्यांचेवर बंधनकारक राहिल.
६. उपरोक्त मुद्दा ४ मध्ये नमुद केल्याप्रमाणे नगर परिषदेकडून जागेचा ताबा परत घेताना नगर परिषदेस कोणत्याही प्रकारची नुकसान भरपाई मागण्याचा अधिकार राहणार नाही. आणी तशी नुकसान भरपाई देणेचे शासनाने देखील बंधनकारक राहणार नाही.
७. उपरोक्त अटी व शर्ती मान्य असल्याबाबतचा करारनामा रक्कम रु. २०/- च्या स्टॅम्प पेपरवर तहसिलदार अंबरनाथ यांचेमार्फत करून द्यावा लागेल.
८. सदर प्रस्तावामे शासनाची कार्यान्तर मंजुरी देणे आवश्यक राहिल.

सही/-

(आय.एम.चहल)

जिल्हाधिकारी, ठाणे

प्रती

मुख्याधिकारी, अंबरनाथ नगर परिषद अंबरनाथ, ता. अंबरनाथ

प्रति:- तहसिलदार अंबरनाथ

२/- आदेशानुसार नमुद केलेल्या जमीनीचा ताबा नगर परिषद अंबरनाथ यांना सुपूर्द करावा. तसेच नगरपरिषदे कडून वर नमुद केलेल्या अटी व शर्तीचा करारनामा रु.२०/- चे स्टॅम्प पेपरवर करून ताबे पावतीलसह अहवाल सादर करावा.

प्रत:- तालुका निरीक्षक भूमी अभिलेख यांचेकडे माहितीसाठी

प्रत:- मा. आयुक्त, कोकण विभाग, कोकण भवन, नवी मुंबई यांचेकडे माहितीसाठी

प्रत:- कक्ष अधिकारी, महसूल व वस विभाग, (ज-४), मंत्रालय, मुंबई यांचेकडे माहितीसाठी सविनय

सादर

जिल्हाधिकारी, ठाणे

प्रत माहितीसाठी व कार्यकारी जाही झालेली

पुढील पुढील कार्यवाही करावी

१) शेराम अधिकारी क.न.प.

२) उपस्थित सिमेंट काँक्रीट लिमिटेड क.न.प.

३) सिव्हायल एंग्रस्सिंग क.न.प.

४) विधी कॅम्प क.न.प.

गाव नमुना सात

अधिकार अभिलेख पत्रक

(महाराष्ट्र जमीन महसूल अधिकार अभिलेख आणि नोंदवहया (करणे व सुस्थितीत ठेवणे) नियम, १९७१ यातील  
नियम ३, ५, ६ आणि ७)

गाव :- चिखलोली

तालुका :- अंबरनाथ

जिल्हा :- ठाणे

अहवाल दिनांक:- 09-12-2015

भुमापन क्रमांक व उपविभाग 132	भुधारणा पद्धती सरकार	भोगवटदाराचे नांव		
शेतीचे स्थानिक नांव	क्षेत्र	आकारआणे पै	पो.ख. फे.फा	खाते क्रमांक
क्षेत्र एककहे.आर.चौ.मी जिरायत 13.58.00 बागायत - तरी - वरकस - इतर - एकुण क्षेत्र 13.58.00 पोटखराब (लागवडीस अयोग्य) वर्ग (अ) - वर्ग (ब) - एकुण पो ख जुडी किवा - विशेष अकारणी	गुरचरण --	13.58.00	(387 )	188 कुळाचे नाव इतर अधिकार इतर (387) शर्ती [क] (387) इतर (1173) अंबरनाथ नगरपरिशद डंपिंग गाँडसाठी अगावू ताबा (1173) काही अटीवर व शर्तीवर (1173)
	(397)			सीमा आणि भुमापन चिन्हे

तलाठी सजा माराव  
ता.अंबरनाथ जि.ठाणे

13

# MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701  
 Fax: 24023516/24024068/24044531  
 Website: <http://mpcb.gov.in>  
 E-mail: [enquiry@mpcb.gov.in](mailto:enquiry@mpcb.gov.in)



Kalpataru Point, 2<sup>nd</sup>, 3<sup>rd</sup> & 4<sup>th</sup> Floor  
 Opp. Cine Planet Cinema,  
 Near Sion Circle, Sion (E)  
 Mumbai- 400 022.

No: BO/RO (HQ)/SWMA/B- 1712000008

Date: 28/12/2017

FORM -II  
 [Rule 16 (1)]

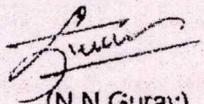
To,  
 The Chief Officer,  
 Ambernath Municipal Council,  
 Ambernath.

**Sub:** Authorization under the Solid Waste Management Rules, 2016.

**Ref:** Your online application for grant of renewal of authorization dtd.24/08/2016.

The Maharashtra Pollution Control Board after examining the proposal hereby authorizes The Chief Officer having administrative office at Ambernath Municipal Council, Ambernath to set up and operate waste processing/recycling/ treatment/disposal facility at S.No.132, Mauze-Chikloli, Ambernath, Dist-Thane site on the terms and conditions (including the standards to be complied with) attached to this authorization in Annexure I.

1. The authorization is hereby granted to operate the facility for processing, recycling, treatment and disposal of solid waste.
2. The validity of the authorization is till 31/12/2019 after the validity, renewal of authorizations is to be sought.
3. The authorization is subject to the terms and conditions stated below and such conditions as may be otherwise specified in these rules and the standards laid down in Schedules I and II under these rules
4. The Maharashtra Pollution Control Board may at any time revoke any of the condition applicable under the authorization and shall communicate the same in writing.
5. Any violation of provisions of Solid Waste Management Rules, 2016 attracts the penal provisions of the Environment (Protection) Act, 1986 (29 of 1986).
6. This is issued with the approval of Consent Committee of the Board in its meeting held on 30/10/2017.
7. This authorization is granted without prejudice or being prejudice of the order passed/ to be passed by Hon'ble High Court/NGT.

  
 (N.N. Gurav)  
 Regional Officer (HQ)

D. A. - Annexure- I

Copy f. w. cc- The District Collector, Thane - Being one of the implementing authorities having overall responsibility for the enforcement of the provisions of Solid Waste Management Rules, 2016, it is obligatory on your part to see that the Solid Waste is processed & disposed off in accordance with the said Rules.

Copy to: Regional Officer, MPCB, Kalyan / Sub Regional Officer, MPCB, Kalyan-II - For necessary action.

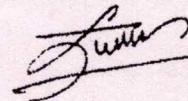
ANNEXURE -I

Terms & Conditions to set up and to operate processing facility by The Chief Officer, Ambernath Municipal Council, S.No.132, Mauze-Chikloli, Ambernath, Dist-Thane.

1. 110 MT/ Day of Municipal Solid Waste generated shall be processed and disposed as below-
  - I. Bio-Methanation and Windrows Composting.
  - II. Segregated waste like Metallic paper, plastic etc. shall be Disposed through rag pickers by sale for recycle.
  - III. Construction debris/ and such other innocuous material shall be disposed off by sanitary land filling.
  - IV. The non-biodegradable inert waste, residues of waste processing facilities as well as pre-processing rejects from waste processing facilities shall be disposed off by secured landfill.

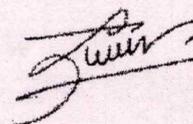
- Note :1] Old quarries and low-lying areas within a city may be earmarked for filling only with construction waste, debris, road- waste, road dust, silt from open drains & similarly non- toxic inert material, without any prior preparation. After filling, such sites should preferably be reserved as open spaces, parks, playgrounds, exhibition- grounds or parking – lots with trees.
- 2] The odour nuisance from the site can be controlled by periodic spraying of microbial culture or any suitable method.
  - 3] At the initial stage of collection of Municipal Solid Wastes the waste minimization and segregation shall be carried out to avoid burden on the waste processing site.

2. The municipal authority shall comply with these rules as per the implementation Schedule laid down in Schedule I as per Solid Waste Management Rules, 2016.
3. Every municipal authority shall, within the territorial area of the municipality, be responsible for the implementation of the provisions of these rules, and for the infrastructure development for collection, storage, segregation, transportation, processing and disposal of municipal solid wastes.
4. All municipal solid waste generated in a city or a town, shall be managed and handled in accordance with the compliance criteria and the procedure laid down in Schedule-I.
5. The municipal authority shall furnish its annual report in Form-IV, to the District Magistrate or the Deputy Commissioner with a copy to the Maharashtra Pollution Control Board, on or before of the 30<sup>th</sup> day of June every year.
6. When an accident occurs of any municipal solid wastes collection, segregation, storage, processing, treatment and disposal facility or landfill site or during the transportation of such wastes, the municipal authorities shall forthwith report the accident in Form-VI to the Secretary In charge of the Urban Development Department in metropolitan cities and to the District Collector in all other cases.
7. The waste processing and disposal facilities to be setup by the Municipal Authority On their own or through an operator of a facility shall meet the specifications and Standards as specified in schedule-II and III.
8. The ash generated shall be handled properly and shall be stored in a covered shed and disposed off to the enduser and record of it shall be maintained.

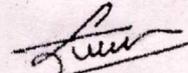


9. The **gas cleaning system shall be installed** with comprehensive scrubbing system and shall be analysed monthly for parameters like PCBs, PAHs, Dioxins, Furans, H<sub>2</sub>S, CS<sub>2</sub> etc.
10. The inert created during handling and processing of MSW shall be properly land filled.
11. The municipal authority will have to abide by the provisions of Solid Waste Management Rules, 2016.
12. The Council shall establish/set up and operate the facility at the earliest to comply with the rules as per implementation Schedule laid down in **Schedule I**.
13. Tipper and Dumper shall be avoided. Closed body bins can be used or compactor shall be used for MSW collections.
14. Segregation of MSW at source and frequency as per action plan.
15. Raw waste material shall not be dumped/stored temporary at this site.
16. All recyclable material shall be segregated at source and before receiving at disposal site.
17. Process remediates and inert material up to i.e. 25 % of the waste received for processing shall be disposed scientifically to sanitary landfill site.
18. All mitigation measures like odour, smoke, fire, dust, nuisance etc. shall be taken by the corporation.
19. Environment Management Plan and Disaster Management Plan shall be prepared and implemented by the corporation
20. Council shall to measure, continuously improve and achieve the eight items of the Service Level Benchmarking defined and desired by the Ministry of Urban Development, Govt. of India which are as below.

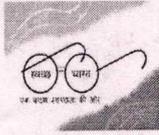
SLB No in UD's GL	Performance Indicator of UD's SLB	Level Desired
SLB 1	House Hold Level Coverage of SWM Services(house hold covered Doorstep/Total House Hold)	100%
SLB 2	Efficiency of Collection of MSW(MSW collected in Tones per day/MSW generated in T/day)	100%
SLB 3	Extent of Segregation of MSW(MSW segregated in Four Components in T/day/Total MSW Collected)	100%
SLB 4	Extend of Recovery of Solid Waste Collected(MSW Processed and Recycled T/d/Total MSW Collected)	80%
SLB 5	Extent of Scientific Disposal of MSW(Total authorized waste component disposed in T/day in SLF/Total MSW Disposed in Dumping sites, grounds, places and SLF)	100%
SLB 6	Efficiency of Redressal of Customer complaints(MSWM complaints received in a month/MSWM complaints Redressed in the month)	80%
SLB 7	Extent of Cost Recovery in SWM Services(Total O & M expenses on MSWM/Total O & M Revenue)in the same period)	100%
SLB 8	Efficiency in Collection of SWM Charges(Revenue Collected/Charges Billed in the same period)	90%



21. Council shall submit the time bound program for implementation of processing facility along with Mass Balance within 15 days.
22. Environment Management Plan (EMP) and Disaster Management Plan (DMP) shall be prepared and implemented by the corporation.
23. Council shall submit the short term and long term mitigation measures for with EMP and DMP for the old MSW disposed.
24. Council shall obtain NOC of District Site Selection Committee for the site.
25. Council shall implement the timely action plan for site selection, acquisition of land, treatment and processing of solid waste as per the Minutes of the Order dtd.2/4/2013 passed by Hon'ble High Court, Mumbai against the writ petition No.1740/1998.
26. The authorization is granted as per the decision taken in CC meeting held on 30/10/2017.



(N.N.Gurav)  
Regional Officer (HQ)



## AMBARNATH MUNICIPAL COUNCIL

Ltr. No. AMC/Health Dept./2022-23/78

Date : 03<sup>rd</sup> August, 2022

To,  
The Regional Officer,  
Maharashtra Pollution Control Board, Kalyan  
E-Mail : rokalyan@mpcb.gov.in

**Sub.** – Information for wrt OA No. 66 of 2022 (WZ) related to management of Solid Waste in Ambarnath

**Ref.-** Your mail dated 02-08-2022

With reference to above a detailed information with necessary drawings is enclosed herewith for further action.



*Prashant*

(Dr. Prashant Rasal)

Administrator

Ambarnath Municipal Council

Office : Tilak Path, K.B. Road, Ambarnath (W) Tal. Ambarnath, Dist. Thane Pin Code 421 501

Website

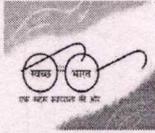
www.ambarnathcouncil.net

E-Mail

chiefofficerambarnath@gmail.com / ambarnathcouncil@gmail.com

Phone No.

0251-2682353 / 18002331106



## AMBARNATH MUNICIPAL COUNCIL

Ltr. No. AMC/Health/2022-23/78

Date : 03 August, 2022

### Present status of MSW of AMC.

1	Population of Ambarnath under the municipal council as per 2011 census Present Population 2022	2,53,475 3,25,000 (Approx.)
2	Present SW generation & its management i.e. collection (Wet waste, Dry waste in TPD), transfer, transfer stations, No. Ghanta gadi (MSW Carrying vehicles), Routes, Segregation, Treatment and disposal), Distance of present site from Flats and roads	<p>158 TPD</p> <p>Wet Waste – 72 TPD Dry Waste – 86 TPD</p> <p>Collected &amp; transported waste - 158 TPD</p> <p>Transfer Station – 01 No. near circus ground</p> <p>Ghantagadi – 56 Nos Refuse compactor – 04 Nos Dumpers – 04 Nos</p> <p>Routes from transfer station to disposal site – 8 KM</p> <p>Decentralized Composting plant capacity – 11 TPD Composting – 10 TPD Segregated plastic – 15 TPD</p> <p>Disposal site at Survey no. 132 – 133 TPD</p> <p>Distance from MIDC road – 100 Mtrs Nearest Bldg. – 20 Mtrs</p>
3	Location of dump site- survey no, complete address, Plot area, present waste quantity, date of start of present dump site, the area marking/declaration in council master plan with map	<p><b>Location of dump sites</b> – Survey no. 132 Mauje Chikloli, Near Sarvodaya nagar, Ambarnath west</p> <p><b>Area</b> – 13.58 Hectare Reserved for MSW project. Site handed over by Hon. Collector for MSW project – 13/12/2001.</p> <p><b>Ownership - AMC</b> Present waste qty. at disposal site – About 25,000 CuM</p> <p><b>Capping by soil is done regularly.</b> Date of start – 11/08/2021 Map – Attached</p>

4	Details of other common site to be developed, its stage of permissions, plan, location, capacity, facilities to be installed, facilities details, time target etc	<p>Cluster project prepared for Ambarnath, Kulgaon-Badlapur Municipal council and Ulhasnagar Municipal Corporation.</p> <p>MSW Site – Survey no. 188 Mauje Valavli</p> <p>Available land – 23.80 Acres Required for project – 7.80 Acres</p> <p><b>Land in possession of Kulgaon-Badlapur Municipal Council.</b></p> <p><b>Facility –</b> Treatment composting Material Recovery Facility (MRF) with scientific landfilling Costing – 148.67 Cr. Project designed for year 2038 Initial technically vetted by IIT, Mumbai – Revised proposal submitted for vetting. Present treatment – 600 TPD For 2038 – 900 TPD</p> <p><b>Project implementation target</b> Approval upto December 2022 Implementation upto May 2024</p>
5	Legacy waste site details, waste quantum, plan for remediation of waste	Legacy waste – 25000 CuM Biomining proposed.
6	Any planning ( Short term & long term) of Ambarnath Municipal Corporation for Solid waste management)	<p><b>Short term measures –</b></p> <ol style="list-style-type: none"> <li>1. At present, collected solid waste is disposed of on the land of Mauje Chikhloli Survey no. 132. Out of 13.58 Hectares, around 1.5 Hectares land is in use.</li> <li>2. The waste dumped daily (133 TPD) at the landfill site is capped with a layer of soil after regular interval.</li> <li>3. Disinfectant spraying on waste is done regularly and the solid waste site is maintained properly.</li> <li>4. During the monsoon, due to heavy rains, leachate management systems fell short and hence leachate flows in nearby. Considering this issue, the work on construction of concrete gutters around the dumping site is taken in hand.</li> <li>5. The estimated volume of the leachate during a heavy monsoon is about 3-4</li> </ol>

thousand ltr per day in diluted form (in other season it is hardly about 500 Ltr.) and considering the volume of leachate, the work of connection of the generated leachate to the sewerage system is taken in hand. As an immediate measure, generated leachate is collected with the help of a suction vehicle and transported to the Sewage Treatment Plant.

6. For completion of the above works, as an immediate measure, it requires about 10 days' duration i.e upto 08 August, 2022. **After completion of the above works, the issue of MSW site will be reduced to the extent of maximum relief.**

**Long Term measures –**

1. The land 13.58 hectares at Mauje Chikhloli Survey no. 132 was handed over by the government to the Ambarnath Municipal Council for MSW management in 2002. Initially, a Varmi composting proposal was developed at this site having 25 TPD capacity. However, due to local hindrances, resistance it was not possible to continue this MSW project after 2006.
2. The MSW management project is prepared by AMC with the help of All India Local Self government in 2017 and the same has been approved by the government. The cost of this project is Rs. 18.04 crore. The approved project is to be developed at Mauje Chikhloli Survey no. 132. However, due to strong opposition of nearby residences, it was not possible to develop the approved project on this site.
3. As per the directives of Hon. High Court, the existing dumping site was closed and apart from the local hindrance, the disposal site is taken in operation at Mauje Chikhloli Survey no. 132 from 11/08/2021. However, it was proposed to develop an Integrated Solid Waste Management Project for Ambarnath and Kulgaon Badlapur city at Mauje Valavali survey no. 188 where the existing MSW project of Kulgaon-Badlapur is in operation.

4. Accordingly, on 20/01/2020, the Hon. Minister for Urban Development and Public Works (Sarvjanik Upkram) and Guardian Minister, Thane District have given directions for setting up of an Integrated Solid Waste Management Project for Ambarnath and Kulgaon Badlapur city, since the characteristics of the garbage of both cities are the same and the boundaries are closed to each other.

5. For preparation and execution of joint solid waste management project M/s. Tandon Urban Solutions Pvt. Ltd. Mumbai has been appointed as Project Management and Consultant.

6. The land of the proposed joint project is in the possession of Kulgaon-Badlapur Municipal Council. Ambarnath and Kulgaon-badlapur municipal councils have passed the resolution for this joint project.

7. For this combined project, about 5.00 hectares of land is required out of 9.50 hectares of available land on Mauje Valivali Survey no. 188.

8. The estimated cost of the proposed project is Rs. 116.71 crores and the project is submitted to the MMRDA for technical approval and funding.

9. Financial planning of this project-

01	M.M.R.D.A. Grant	Rs. 73.54 cr.
02	Grant sanctioned for solid waste management and projects of Ambarnath Municipal Council	Rs. 18.04 cr.
03	The remaining funds from the approved grant for solid waste management and projects of Kulgaon-Badlapur Municipal Council.	Nil
04	Gap funding by GoM / Contractor	Rs. 25.13 cr.
	Total	Rs. 116.71 cr.

10. The project is technically vetted by I.I.T., Mumbai.

11. Project Implementation Period – One year after approval of this project.

		<p>12. For implementation of the project, the following instructions are received from MMRDA.</p> <p>a. The ESCROW account shall be open in the name of officers of both municipal councils and MMRDA. The proposal to appoint an officer of M.M.R.D.A. is Submitted to MMRDA.</p> <p>b. It is proposed to execute the project through a Special Purpose Vehicle (SPV). The proposal for SPV has been submitted to MMRDA.</p> <p>c. To seek the financial viability of this project, MMRDA is appointing a third party agency.</p> <p>d. Technical approval of the project by MMRDA is under consideration.</p> <p>e. After technical sanction from M.M.R.D.A., it is proposed to submit the proposal to the Govt for administrative approval.</p> <p>13. As per directives of MMRDA now Ulhasnagar Municipal Corporation is also included in this cluster project. Costing is Rs. 148.67 Crore which is being submitted to MMRDA for its approval and finance.</p> <p>14. After completion of these long term measures, the disposal site of Mauje Chikloli survey no. 132 will be permanently closed and Bio mining work will be carried out at this site. However, about a 1.5 year duration is required for this activity.</p>
7	SCN/Directions issued by MPCB & any other relevant information.	<p>Proposed immediate measures shall be carried out on priority and give relief to the residence.</p> <p>Long term measures shall be pursued on priority.</p>



*Prashant*  
 (Dr. Prashant Rasal)  
 Administrator

Ambarnath Municipal Council

Office : Tilak Path, K.B. Road, Ambarnath (W) Tal. Ambarnath, Dist. Thane Pin Code 421 501

Website

[www.ambarnathcouncil.net](http://www.ambarnathcouncil.net)

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Phone No.

0251-2682353 / 18002331106

**DETAILS DRAWING**

**GENERAL NOTES-**

- ALL DIMENSIONS ARE IN METRE UNLESS OTHERWISE MENTIONED
- ONLY WRITTEN DIMENSIONS TO BE FOLLOWED
- ALL DIMENSIONS TO BE CONSIDERED AS FINISH BELT
- CONSTRUCTION SHALL BE ACCORDING TO THE APPROVED PLANS
- ALL BELT SHALL BE FROM THE APPROVED PLANS
- THIS DRAWING SHOULD NOT BE SEALED ONLY WHITE DIMENSIONS TO BE FOLLOWED
- WORKING SHALL BE AS PER DRAWING WITH ALL BELT SHALL BE FROM THE APPROVED PLANS
- ANY DISCREPANCY IN THE DRAWING SHALL BE BROUGHT TO THE NOTICE OF THE PROJECT ENGINEER BEFORE COMMENCING THE WORK
- THE PLANS ARE FOR INFORMATION PURPOSES AND ALL CONSTRUCTION SHALL BE AS PER APPROVED PLANS
- ALL CONSTRUCTION SHALL BE AS PER APPROVED PLANS
- CONSTRUCTION SHALL BE AS PER APPROVED PLANS

REV. NO.	DATE	DESCRIPTION
R0	21.10.2020	ISSUED AS ADVANCE COPY

CONTENTS OF THE DRAWING

MASTER PLAN & PLOT AREA TABLE

DRAWING TITLE

MASTER PLAN

PROJECT

INTEGRATED SOLID WASTE MANAGEMENT PLAN FOR AMBARNATH MUNICIPAL COUNCIL & KULGAON-BADLAPUR MUNICIPAL COUNCIL

DESCRIPTION OF PROPOSAL & PROPERTY

INTEGRATED SOLID WASTE MANAGEMENT PLAN FOR AMBARNATH MUNICIPAL COUNCIL & KULGAON-BADLAPUR MUNICIPAL COUNCIL ON SR NO. 188 VILL-VALLVAVAL TAL-AMBARNATH, DIST-THANE

NAME OF THE OWNER

AMBARNATH MUNICIPAL COUNCIL & KULGAON-BADLAPUR MUNICIPAL COUNCIL

NAME OF THE CONSULTANT

TUSPL

101, Maharashtra Building, 202, Colaba Road, Colaba, Mumbai - 400 005

DIRG. NO.

SCALE

DATE

REV. NO.

ASSIGN

21.10.2020

R0

NORTH

TUSPL

101, Maharashtra Building, 202, Colaba Road, Colaba, Mumbai - 400 005

DIRG. NO.

SCALE

DATE

REV. NO.

ASSIGN

21.10.2020

R0

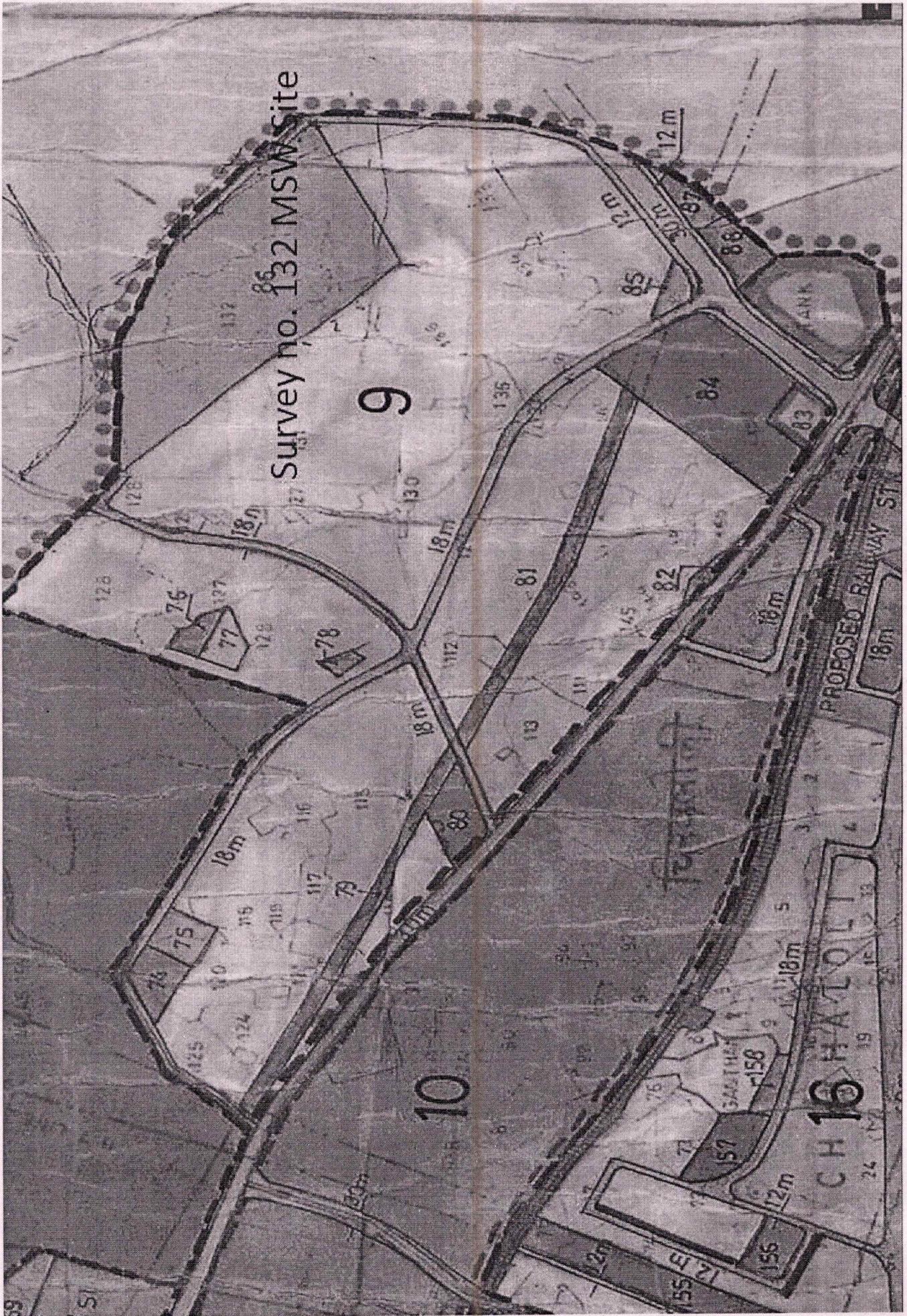
**LEGEND**

	PLOT BOUNDARY
	PRIVATE PLOT
	PART-1 FORMATION LEVEL +45M
	PART-2 FORMATION LEVEL +38M
	ROAD - ON SLOPE
	ROAD - FLAT LAND
	15M WIDE GREEN BELT- 17252 SQ.M.
	8M HIGH RETAINING WALL- LENGTH 251.24 M

**BUILT AREA CALCULATION**

SR. NO.	DESCRIPTION	AREA (SQ.M)
1	LAND FILL-1	8477.01
2	LAND FILL-2	15340.60
3	LAND FILL-3	1804.66
4	SHED-1	1000.00
5	SHED-2	1000.00
6	SHED-3	1000.00
7	SHED-4	1000.00
8	SHED-5	1000.00
9	SHED-6	1000.00
10	SHED-7	1000.00
11	SHED-8	1000.00
12	SHED-9	1000.00
13	SHED-10	1000.00
14	SHED-11	1000.00
15	SHED-12	1000.00
16	SHED-13	1000.00
17	SHED-14	1000.00
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24	SHED-21	1000.00
25	SHED-22	1000.00
26	SHED-23	1000.00
27	SHED-24	1000.00
28	SHED-25	1000.00
29	SHED-26	1000.00
30	SHED-27	1000.00
31	SHED-28	1000.00
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33	SHED-30	1000.00
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37	SHED-34	1000.00
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250	SHED-247	1000.00





1

गाव नमुना सार

अधिकार अभिलेख पत्रक  
( महाराष्ट्र जमीन महसूल अधिकार अभिलेख आणि नोंदवहया ( करणे व सुस्थितीत ठेवणे ) नियम, १९७१ यातील  
नियम ३, ५, ६ आणि ७ )

अहवाल दिनांक:- ०९-१२-२०१५

गाव :- चिखली

तालुका :- अंबरनाथ

जिल्हा :- ठाणे

भूमापन क्रमांक व उपविभाग १३२		भूधारणा पद्धती सरकार	भोगवटदाराचे नांव		खाते क्रमांक
शतीचे स्थानिक नांव	क्षेत्र	आकार	आणे	पे.ख.	फे.फा
क्षेत्र एकाकहे.आर.व्ही.सी	गुरचरण --	१३.५८.००	(३८७)	१८८	कुळाचे नाव इतर अधिकार इतर (३८७) शती [क] (३८७) इतर (११७३) अंबरनाथ नगरपरिशद इंपिंग गोंडसाठी अगावू ताबा (११७३) काही अटीवर व शतीवर (११७३)
जिराबत	१३.५८.००				
बागायत					
तरी					
वरकस					
इतर					
एकूण क्षेत्र	१३.५८.००				
पोटखराब (लागवडीस अयोग्य)					
वर्ग (अ)					
वर्ग (ब)					
एकूण पो	०.००००				
ख					
जूडी किता					
विशेष					
आकरणी					

सीमा आणि भूमापन चिन्हे

अंबरनाथ नगर परिषद अं-रनाथ

खावण नं : ३५/१५/२०११

पावती नं : ५०३१

संबंधित वर्ष : २०११

निधीक : न.प.य अधिकारी

क्र.महसूल/क-१/टे-१४/एलडीपी/कावि (२८

जिल्हाधिकारी कार्यालय ठाणे

दिनांक :- ३३/११/२००९

दाखले

१. मुख्यधिकारी अंबरनाथ नगर परिषद कांचे पत्र अ.न.पा. नरवी/९८/९९/९९० दि. ७/१०/९८
२. तहसिलदार अंबरनाथ बांधा चौकशी अहवाल क्र. जमिनयाव/क्र-१/टे-१/वशी-४५३/२००० दिनांक. २९/३/२०००

आदेश

मुख्याधिकारी अंबरनाथ नगर परिषद यांनी घन कचरा-यामाठी (इंपिंग ग्राऊंड) मोकळे विखलाली ता. अंबरनाथ येथील म.न. १३२ क्षेत्र १३५८० हेक्टर ही जमीनी मिळावी म्हणून दि.७/१०/९८ रोजी निर्देश केल्या आहेत. प्रस्तुत प्रस्तावाच्या अनुषंगाने तहसिलदार अंबरनाथ यांनी त्याचेकडील पत्र क्र.जमिनयाव/क्र-१/टे-१/वशी-४५३/२००० दि.२९/३/२००० अन्वये भरवाल मादर केला आहे.

अंबरनाथ नगर परिषदला घन कचरा-कार्यालय इंपिंग ग्राऊंड मागण्या केल्या उपरोक्त तरिकामे जमीनी सार्वजनिक सुविधाकारिता घेऊन त्यासंबंधी वग करणे आवश्यक असल्याची आमचा धारणा झालेली आहे. चांदुमर मी आय.एस.व्हल जिल्हाधिकारी ठाणे मोकळे विखलाली ता. अंबरनाथ येथील म.न. १३२ क्षेत्र १३५८० हेक्टर ही जमीनी नगर परिषदला झालेली अटी व शर्तीनुसार आगावू ताबा देणेस आदेश देत आहे.

१. प्रस्तावित मोकळे विखलाली येथील स.नं. १३२ ही जागा अंबरनाथ शहराची महाराष्ट्र प्रादेशिक व नगर रचना अधिनियम १९६६ चे कलम २६ अन्वये मुंबई महानगर प्रदेश विकास प्रतिकरणा यांनी प्रारंभ प्रसिद्ध विकास योजनेत आरक्षण क्र. ८८ सार्वजनिक सुखसुविधा या आरक्षणा खालील अंतर्भूत होत असून त्यात पब्लीक कन्व्हीनिअन्स म्हणून कचरा हेपो ना वापर अनुज्ञेय असल्याचे सहाय्यक संचालक नगर रचना ठाणे यांनी त्यांचे कडील पत्र क्र. अनपानो विखलाली/कचरा हेपो/ ससं ठाणे/१९६९ दि.२२/१०/२००१ अन्वये अभिप्राय दिले आहेत. त्यानुसार सदरहू जागा शासन निर्णय महसूल व वन विभागा कडील परिपत्रक क्र.एनएनडो/१०८३/२७०२/मी आर १९०९/ज-५ दि.६/०९/८३ तसेच मा आय.एस. काकण विभाग यांचे कडील परिपत्रक क्र. आरबी/डेस्क-२/एनएनडो/१०८३/परिपत्रक-१०/८८ दि.२९/११/९८ नुसार विकास आगवड्यात पब्लीक कन्व्हीनिअन्स माठी गळीव ठेवलेली जागा महसूल मुक्त किमतीने विनामूल्य शासनाचे कार्यालय मंत्रालय अधिन गहन व शासनाचे कार्यालय मंजुरीस आदेशा मधील अटी व शर्ती पूर्तता करणे वगैरेकारक असल्या बाबतचे नगरपालिकेक कडून हमीपत्र घ्यावयाची शर्तीवर दृष्ट्यात घेणे आहे.
२. वग करणयाने उपरोक्त जमीनी कृषान्याहा प्रयोजनास अन्वये खाजगी व्यक्तीस/सरकारे विभागास कार्यालयस शासनाचे पुर्व परवानगीशिवाय हस्तांतरण अथवा विक्री करता येणार नाही.
३. वग करणयाने अहलेल्या जमीनीचा ताबा घेतल्यानंतर जागेची अतिक्रमणदार/प्राप्तुन संरक्षण करून जागेवर अतिक्रमण होऊ न देणेची जबाबदारी नगर परिषद यांचेवर राहिल.

४. शासनाने जागा मजुरीबाबतचा प्रस्ताव अमान्य केल्यास जागेचा ताबा सुरक्षितपणे द्यावा जबाबदारी नगर परिषद यांचेवर राहिल व संबंधितांना शासनाचे आदेश नगर परिषद यांचेवर बंधनकारक राहिल
५. र्ग करण्यांत आलेली जमीन नगर परिषदेस आवश्यक असलेल्या कालावधीनत रतीस आवश्यकता संततःच ती नवसुख विभागाकडे परत देणे त्यांचेवर बंधनकारक राहिल.
६. उपरोक्त मुद्दा ४ मध्ये नमूद केल्याप्रमाणे नगर परिषदेकडून जागेचा ताबा परत घेताना नगर परिषदेस कोणत्याही प्रकारची नुकसान भरपाई मागण्याचा अधिकार नसत नाही. आणि तशी नुकसान भरपाई देण्याचे शासनाचे देखील बंधनकारक राहणार नाही.
७. उपरोक्त अटी व शर्ती मान्य असल्याबाबतचा करारनामा रक्कम रु. २०/- च्या स्टॅम्प पेपरवर तहसिलदार अंवरनाथ यांचेमार्फत करून द्यावा लागेल.
८. सदर प्रस्तावामा शासनाची कार्यान्वय मंजूरी घेणे आवश्यक राहिल.

सही-  
(आय.एम.कारण)  
जिल्हाधिकारी काँग्रेस

प्रती  
मुख्याधिकारी, अंवरनाथ नगर परिषद अंवरनाथ, ता. अंवरनाथ

प्रति:- तहसिलदार अंवरनाथ

२/- आदेशाने नमूद केलेल्या नमीतीचा ताबा नगर परिषद अंवरनाथ यांना सुपूर्द करावा. तसेच नगरपरिषदे कडून वर नमूद केलेल्या अटी व शर्तीचा करारनामा रु.२०/- चे स्टॅम्प पेपरवर करून ताबा पावलीसह अहवाल सादर करावा.

प्रत:- तालुका निरीक्षक भूमी अभिलेख यांचेकडे माहितीसाठी

प्रत:- मा. आयुक्त, कोकण विभाग, कोकण भवन, नवी मुंबई यांचेकडे माहितीसाठी

प्रत:- कडा अधिकारी, नवसुख व वन विभाग, (ज-८), नवसुख, मुंबई यांचेकडे माहितीसाठी तद्विनय

सादर

1  
जिल्हाधिकारी काँग्रेस

15/11

प्रत माहितीसाठी व ध्यानीत राहिली आहे ही नोंदणी  
पुढील पुढील कार्यवाही करावी.

- ① शेराम अधिकारी अ.न.प.
- ② का. उप. अ. सिंगेता का.दे.का.अ. वि.का.अ. अ.न.प.
- ③ सिव्हा कला अभ्यासक अ.न.प.
- ④ विधी सहायक अ.न.प.

19/12

15/11  
शेराम अधिकारी

**MAHARASHTRA POLLUTION CONTROL BOARD**

Tel: 24010437/24020781/24014701  
 Fax: 24023516/24024068/24044531  
 Website: [www.mpcb.gov.in](http://www.mpcb.gov.in)



Kalpataru Point, 2<sup>nd</sup> - 4<sup>th</sup> Floor  
 Sion Matunga Scheme Road No.8,  
 Near Sion Circle, Sion (E)  
 Mumbai- 400 022.

Your Service is our duty

NO.MPCB/RO(HQ)/B- 1665

Date : 28/07/2021

To  
 The Chief Officer,  
 Ambernath Municipal Council,  
 Dist- Thane.

Sub : Directions for non-compliance of Hon'ble National Green Tribunal Order dated 02/07/2020 in Original Application No.606/2018—In the matter of Compliance of Municipal Solid Waste Management Rules, 2016 and other Environmental issues.

Ref : 1. Orders dated 24/01/2020 and 2/7/2020 passed by Hon'ble NGT in Original Application No.606/2018  
 2. Letter dtd.07/12/2020 regd. Assessment of Environment Compensation issued by MPCB to the Local Bodies.

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The Hon'ble National Green Tribunal, Principal Bench, New Delhi has passed orders dated 24/01/2020 & 2/7/2020 in Original Application No.606/2018— In the matter of Compliance of Municipal Solid Waste Management Rules, 2016 and other Environmental issues.

In terms of Order dated 24/01/2020 in O.A. No.606/2018, Order dated 28/08/2019 in O.A. 593/2017 and Order dated 06/12/2019 in O.A. No.673/2018, the Hon'ble NGT has directed to all the Local Bodies and or the concerned Department of the State Government have to ensure 100% collection, segregation, treatment and disposal of solid waste including legacy waste & liquid waste and in default to pay compensation which is to be recovered by the State with effect from 01/04/2020.

The Hon'ble NGT vide order dated 02/07/2020 directed to impose Environment Compensation on the non-complied Local Bodies towards non-compliance of Solid Waste Management and non-compliance of Legacy Waste Management.

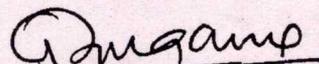
The officers of the Maharashtra Pollution Control Board reported that your Local Body have failed to comply with the time frame for the implementation of the Solid Waste Management Rules, 2016 and timeline given by the Hon'ble NGT in various orders. Therefore you were directed to pay Environment Compensation for the period of 01/04/2020 to 30/11/2020 vide letter dated 07/12/2020 and to deposit the Environment Compensation amount to the concerned Regional Officers of the Maharashtra Pollution Control Board within a period of one month.

: 2 :

It has been observed that your Council has not paid the aforesaid Environment Compensation till the date. Further it is also observed that still your Council has not complied with the time frame for the implementation of the Solid Waste Management Rules, 2016 and timeline given by the Hon'ble NGT in various orders.

In view of the non-compliances and as directed by the Hon'ble NGT, you are hereby directed to pay final compensation at the rate of Rs. 1.0 Lakh per month from 01/04/2020 till compliances towards the Solid Waste Management Rules, 2016. And compensation at the rate of Rs. 1.0 Lakh per month from April 2021 till compliance towards the non-compliance of Legacy Waste Management as you have not completed bioremediation work of legacy waste before 07/04/2021.

You are hereby directed to deposit aforesaid amount towards the environment compensation to the concerned Regional Officer of the Maharashtra Pollution Control Board for restoration of environment, within 10 days from the receipt of this letter, failing which, MPCB will initiate legal action against your Council and the persons responsible for day to day affairs of your Council, without giving any further notice in accordance with the provisions of the Environment (Protection) Act, 1986 read with the Solid Waste Management Rules, 2016, which please note.

  
(Ashok Shingare, IAS )  
Member Secretary

Copy submitted to:

1. The Chairman, Maharashtra Pollution Control Board, Mumbai – for favour of information.
2. The Principal Secretary, Environment Department, Govt. of Maharashtra, Mantralaya, Mumbai-32- for favour of information.
3. The Principal Secretary, Urban Development Deptt.-II, Govt. of Maharashtra, Mantralaya, Mumbai-32- if the aforesaid local Body fails to pay the compensation within the stipulated time then it is requested to recover the same from the grant sanctioned to the said Local Body and deposit the same to MPC Board.

Copy to:

1. Regional Officer (HQ)/Law Officer, MPCB, Mumbai – for information.
2. Regional Officer, MPCB, Kalyan /Sub-Regional Officer, MPCB, Kalyan II -for information and necessary action.- They are directed to take follow up with the concerned corporation & councils

**MAHARASHTRA POLLUTION CONTROL BOARD**  
Regional Office, Kalyan

Tel: (0251) 2310167/2310212

Fax: (0251) 2310192

Website: <http://mpcb.mah.nic.in>

E-mail: [rokalyan@mpcb.gov.in](mailto:rokalyan@mpcb.gov.in)



"Your Service is our Duty"

Siddhivinayak Sankul,  
3rd Floor, Near Oak Baug,  
Station Road,  
Kalyan (West) – 421 301.

No. MPCB/ROK/SROK-II/PDI/2201120004

Date: 12/10/2022.

To,  
Chief Officer,  
Ambarnath Municipal Council,  
Tal. Ambarnath, Dist. Thane

**Sub:-** Proposed Directions u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 and/or u/s 31A of the Air (Prevention & Control of Pollution) Act, 1981.

**Ref :-** 1) Authorisation under solid waste (Management & Handling) Rules, 2016 granted by Board vide dtd 28.12.2017  
2) Visit of Board officials to the MSW Site on 23/10/2021.  
3) Letter issued by SROK-II on 03.10.2021  
4) Proposal submitted by Sub-Regional Office, Kalyan-II through legal Portal.

**WHEREAS,** you are operating the industry in the pollution prevention area declared under the Provisions of the Water (P&CP) Act, 1974 and the Air (P&CP) Act, 1981, the Hazardous & Other Wastes (Management Handling & Trans boundary Movement) Rules, 2016 and Solid Waste (Management & Handling) Rules, 2016.

It is obligatory on part of every local body to obtain valid Authorization under the provision of Solid Waste (Management & Handling) Rules, 2016 from Maharashtra Pollution Control Board, set up and operate waste processing /waste disposal facilities respectively to achieve the norms as per provision of law.

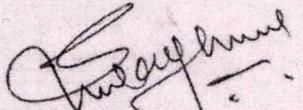
Board officials has visited dumping site of your Council on 23/12/2021. During visit, following observations are made,

1. Municipal Solid Waste generated from Municipal council area is unscientifically dumped at Survey No.132 Mouje, Chikloli, Ambarnath from August 2021, which creates Smell nuisance to nearby area.
2. You have not provided any leachate collection treatment and their scientific disposal system thereby creating nuisance to nearby area.
3. You have dismantled/removed compound wall of tin metal sheets from some places around the MSW site.
4. You have not provided buffer zone between residential complex and MSW dumping site.
5. Burning of plastic & tyres were noticed during visit.
6. You have not applied for renewal of Authorisation as previous authorisation expired on 31/12/2021.

**AND WHEREAS,** you have not taken effective steps for processing of municipal solid waste at the Dumping site, thereby violating the Solid Waste Management Rules, 2016. Also, you have failed to provide scientific treatment at dumping site and instructed not to burn plastics and tyres etc.,

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**NOW THEREFORE**, you are hereby directed to submit substantive reply / objections to these Proposed Directions within a period of 7 days, failing which, further legal action shall be initiated against you, which may please be noted.



Regional Officer Kalyan

**Copy submitted to:**

1. Member Secretary, MPCB Sion Mumbai.
2. AST(Tech), Sion, MPCB, Mumbai - for information.
3. Law Officer, MPCB, Sion Mumbai.
4. Regional Officer (HQ), MPCB, Sion, Mumbai

**Copy to:**

- 1) Sub Regional Officer, MPC Board, Kalyan-II - He is directed to ensure that the said PD to be served to the industry & submit the compliance report of the direction after verification without fail
- 2) Master File.

**MAHARASHTRA POLLUTION CONTROL BOARD**

Regional Office, Kalyan

Tel: (0251) 2310167/2310212

Fax: (0251) 2310192

Website: <http://mpcb.mah.nic.in>E-mail: [rokalyan@mpcb.gov.in](mailto:rokalyan@mpcb.gov.in)

"Your Service is our Duty"

Siddhivinayak Sankul,  
3rd Floor, Near Oak Baug,  
Station Road,  
Kalyan (West) – 421 301.

No. MPCB/ROK/SROK-II/ID/TB- 2207290001

Date: 29/7/2022.

To,  
Chief Officer,  
Ambarnath Municipal Council,  
Tal. Ambarnath, Dist. Thane.

**Sub:** Interim Directions under section 33A of the Water (Prevention & Control of pollution ) Act 1974 & under Section 31A of the Air (Prevention & Control of Pollution) Act, 1981.

- Ref:-**
- 1) Authorization under Solid Waste (Management & Handling) Rules, 2016 granted by Board vide dtd. 28/12/2017.
  - 2) Visit of Board officials to the MSW site on 23/10/2021.
  - 3) Letter issued by SROK-II on 03/10/2021.
  - 4) Proposal submitted by Sub-Regional Office, Kalyan-II through legal portal.
  - 5) Proposed directions issued by the Board vide dtd. 12/01/2022.
  - 6) Personal Hearing extended to you dtd. 01/02/2022.
  - 7) Joint Committee visit dtd. 26/07/2022.

This refers to the proposed directions issued by Board and personal hearing extended to you on dtd. 01/02/2022. During the course of personal hearing, you were assured to comply with consent conditions. Further written submission made by you

Non-compliances with respect to the authorisation conditions were discussed. Considering your assurance and submissions made during the course of hearing, following directions are issued for immediate compliances.

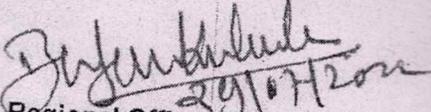
- 1) You shall apply for obtaining Authorization under provision of MSW Rules, 2016. At MSW site S. No. 132, Village Chikhholi, Tal. Ambarnath, Dist. Thane.
- 2) You shall provide / maintain buffer zone between residential zone and MSW site as per the guidelines / MSW Rules, 2016.
- 3) You shall provide adequate leachates collection system along with treatment facility for treatment and disposal of leachates.
- 4) You shall take adequate measures to control foul smell generating from the MSW by exploring possibilities of application of masking agent / chemicals.
- 5) You shall provide fencing / compound wall around MSW processing site located at S. No. 132, Village Chikhholi, Tal. Ambarnath, Dist. Thane.
- 6) You shall not dumped MSW unscientifically at S. No. 132, Village Chikhholi, Tal. Ambarnath, Dist. Thane.
- 7) You shall provide mechanism for collection of segregated waste to achieve 100% segregation at source.
- 8) You shall restrict open burning of MSW within Municipal Council area of Ambarnath.

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- 9) You shall also explore alternate site for scientific collection, treatment and disposal of MSW.
- 10) You shall furnish Bank Guarantee of Rs. 10.0 Lakh towards compliance of above directions within 15 days period valid for period of one year in favor of Regional Officer, Kalyan.
- 11) Also, it is once again brought to notice that, as per directions dtd. 28/07/2021 you have neither furnished environment compensation of Rs. 1.0 Lakh per month from 01/04/2020 till compliances towards the Solid Waste Management Rules, 2016, and nor furnished compensation at the rate of Rs. 1.0 Lakh per month from April 2021 till compliance towards the non-compliance of Legacy waste management as you have not completed bioremediation work of legacy waste.

In case of your failure to comply with the above directions, Board will initiate legal action against your council and the persons responsible for day to day affairs of your councils, without giving any further notice in accordance with the provisions of the Environment (Protection) Act, 1986 read with the Solid Waste Management Rules, 2016, which please note.

  
28/10/2021  
Regional Officer, Kalyan

Copy submitted for information to:  
Assistant Secretary (Tech), MPC Board, Sion Mumbai.

Copy to:

- 1) Sub-Regional Officer, MPC Board, Kalyan-II – You shall carryout regular monitoring of industry & submit report w.r.t. Consent Condition/Direction/Bank Guarantee and their compliances.
- 2) Master file.